

**THE KERALA BUILDINGS (LEASE AND RENT CONTROL) AMENDMENT ACT, 1966.**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI IQBAL SINGH) : Sir, on behalf of Shri Jaisukh Lai Hathi I beg to lay on the Table, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965, a copy of the Kerala Buildings (Lease and Rent Control) Amending Act, 1966 (President's Act No. 7 of 1966). [Placed in Library. See No. LT-6729/66.]

**K-EROSENE (FIXATION OF CEILING PRICES) FIFTH AMENDMENT ORDER, 1966.**

SHRI IQBAL SINGH : Sir, on behalf of Shri O. V. Alagesan I also beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Petroleum and Chemicals (Department of Petroleum) Notification G.S.R. No. 1192, dated the 1st August, 1966, publishing the Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1966. [Placed in Library. See No. LT-6728/66.]

**THE PERSONAL INJURIES (COMPENSATION INSURANCE) FOURTH AMENDMENT SCHEME, 1966.**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN) : Sir, I beg to lay on the Table, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963, a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification S.O. No. 2285, dated the 23rd July, 1966, publishing the Personal Injuries (Compensation Insurance) Fourth Amendment Scheme, 1966. [Placed in Library. See No. LT-6797/66.]

**THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) THIRD AMENDMENT RULES, 1966.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI) : Sir, on behalf of Shri D. R. Chavan, I beg to lay on the Table, under sub-section (3) of section 40

of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Rehabilitation) Notification G.S.R. No. 1148 R/Amdt. LXXXI, dated the 13th July, 1966, publishing the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1966. [Placed in Library. See No. LT-6730/66J]

**MESSAGE FROM THE LOK SABHA**

**THE CONSTITUTION (EIGHTEENTH AMENDMENT) BILL, 1966**

SECRETARY : Madam, I have to report to the House, the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Eighteenth Amendment) Bill, 1966, which has been passed by Lok Sabha at its sitting held on the 10th August, 1966, in accordance with the provisions of Article 368 of the Constitution of India."

Madam, I lay the Bill on the Table.

**ANNOUNCEMENT *Re* GOVERNMENT BUSINESS**

THE DEPUTY CHAIRMAN: Mr. Chagla to make a statement.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI JAGANNATH RAO) : With your permission, on behalf of SHRI M. C. CHAGLA, I rise to announce that Government Business in this House during the week commencing Tuesday, the 16th August, will consist of :

- (1) Further discussion on the Twelfth and the Thirteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes;